

BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI

Original application No.70 of 2021 (SZ)
(Through Video Conference)

IN THE MATTER OF

Tribunal on its own motion – SUO MOTU Based on the
News item in Dinamalar Newspaper, Chennai, dated
05.02.2021, “Sewage water flows in Thirukazhukundram:
Underground sewerage is needed.

..Applicant(s)

Versus

1. The Principal Secretary to Government
Public Works Department
Govt. Secretariat, Fort St. George
Chennai, Tamil Nadu – 600 009.
2. The Principal Secretary to Government of Tamil Nadu
Health and Family Welfare Department
Govt. Secretariat, Fort St. George
Chennai, Tamil Nadu – 600 009.
3. The Secretary to Government of Tamil Nadu
Department of Environment & Forests
Govt. Secretariat, Fort St. George
Chennai, Tamil Nadu – 600 009.
4. Additional Chief Secretary to Govt. of Tamil Nadu
Municipal Administration and Water Supply Department
Govt. Secretariat, Fort St. George
Chennai, Tamil Nadu – 600 009.

5. The Chairman
Tamil Nadu Pollution Control Board
No.76, Anna Salai, Guindy
Chennai, Tamil Nadu – 600 032

6. Directorate of Town Panchayats
Rep. by its Director
7th & 8th Floor, Urban Administrative
Office Campus, Chennai – 600 028

7. Tamil Nadu Water Supply and Drainage Board
Rep. by its Managing Director
31, Kamarajar Salai, Chepauk
Chennai – 600 005

8. The District Collector
Chengalpet District
Collector Office, GST Road
Chengalpattu - 603 001

9. Thirukazhkundram Town Panchayat
Rep. by its Executive Officer
Thanthai Periyar Maligai
Chengalpattu Road
Thirukazhukundram – 603 109. ... Respondents

REPORT FILED ON BEHALF OF THE RESPONDENTS 4 & 6

I, DR. R. Selvaraj, IAS, Son of Mr. Ramasamy, aged 53 Years, presently discharging my duties as Commissioner of Town Panchayats, having its office at Urban Administrative Building, No. 75, Santhome High Road, R.A. Puram, Chennai-600 028, and I file this Report for myself and on behalf of the 4th respondent also:

1. It is submitted that this Hon'ble National Green Tribunal, Southern Zone at Chennai, on its own motion SUO MOTU, taken up the news items published under the headlines as "Sewage water flows in Thirukkazhukundram", in Dhinamalar News Paper, Chennai edition dated 05.02.2021, and directed to constitute a Joint Committee, to inspect the area in question, submit a factual as well as action taken report, along with short term and long term measures, to resolve the issue in an effective manner.
2. It is submitted that the Report already filed on July 2021, on behalf of the Respondents – 4 & 6 may be read as part and parcel of this Status Report.
3. It is submitted that the proposal for Liquid Waste Management and construction of on-site treatment facilities at five locations at the estimate of Rs.54.50 Lakhs received on 29.07.2021, was scrutinised by the technical committee and administrative sanction was accorded vide Na.Ka.No.8903/2019/B5, dated 09.09.2021. Subsequently, tender was floated on 10.11.2021. The work order was issued on 06.12.2021 with conditions to complete the process within 90 days, on the following five locations:

S.No.	Description	Cost Estimate in Rs.
1.	STP at Chengalpattu Road	9,50,000.00
2.	STP at Ruthinan Koil Area	12,00,000.00
3.	STP at Mamallapuram Area	11,00,000.00
4.	STP at Indhira Theertham Tank Area	11,00,000.00
5.	STP at Karunkuzhi Road	11,00,000.00
	Total Cost	54,50,000.00

The Town Panchayat is instructed to do the necessary follow up for completion of projects as scheduled.

4. It is submitted that it was stated in the previous report that the proposal for commissioning of Fecal Sludge Treatment Plant (FSTP) with capacity of 25 KLD received from the Town Panchayat vide its Na.Ka.No.112/2020, dated 12.07.2020, was forwarded to the 4th respondent and the same advised the 6th respondent to place the above proposal before the IUDM Project. Meanwhile, the 4th respondent has informed the 6th respondent vide Letter No.4789/TP-II/2021-6, dated 30.12.2021 to include the Thirukazhukundram Town Panchayat for implementation of FSTP under Swatch Bharath Mission (SBM 2.0). Accordingly, the 9th respondent Town Panchayat has been instructed to prepare the necessary DPR, which is under process. It is further instructed in the above letter, to file status report before this Hon'ble Tribunal on behalf of the 4th respondent as well as the Chief Secretary, Government of Tamil Nadu.

It is therefore, prayed that this Hon'ble Tribunal may be pleased to accept this Status Report filed by the 6th respondent, on behalf of the 4th respondent and the Chief Secretary, Government of Tamil Nadu, in respect of 9th respondent Town Panchayats and pass such further other orders deems so fit to the circumstance of the case and thus render justice.

Dated at Chennai on this 07 January, 2022.



Commissioner of Town Panchayats

6/1/22.

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sewerage is needed.

..Applicant(s)

Versus

The Principal Secretary to Govt
Public Works Department
And 8 others

... Respondents

STATUS REPORT

**(filed on behalf of the
Respondents – 4, 6 & Chief
Secretary, Govt of Tamil Nadu)**

**Standing Counsel for Tamil Nadu
Counsel for Respondents 4 & 6**